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W.P.(MD)No.1837 of 2021

: Petitioner

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: 04.02.2021

CORAM:

THE HONOURABLE MR.JUSTICE M.M.SUNDRESH

THE HONOURABLE MRS. JUSTICE S.ANANTHI

AND

W.P.(MD)No.1837 of 2021 (Through Video Conferencing)

Vs.

K.K.Ramesh

c٢

1.The State Union of India Rep. by its Principal Secretary to Prime Minister Prime Minister's Office, South Block, Raisina Hill, New Delhi.

2. The Union of India, Rep. by its Home Secretary Ministry of Home Affairs, North Block, New Delhi

3. The Union of India, Rep. by its Secretary Ministry of Finance, Department of Economic Affairs, Room No.39-B, New Delhi. 4. The Union of India, Rep. by its Secretary Ministry of Cultural 502 C Shastri Bhawan New Delhi -11 00 01

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5.The Governor Reserve Bank of India Central Office Building, Shahid Bhagat Singh Marg, Mumbai.

SUDICA : Respondents

PRAYER: Petition is filed under Article 226 of the Constitution of India praying for the issue of a Writ of Mandamus to direct the 1st respondent to instruct the respondents to print the photo of National Leader Nethaji Subash Chandra Bose in the Indian Currencies to satisfy the voices of people, by considering the petitioner's representation dated 20.01.2021.

For Petitioner : Mr.K.K.Ramesh

For Respondents : Mr.G.Thalaimutharasu for R1 to R4

A ORDER JUA

(Order of the Court was made by M.M.SUNDRESH, J.)

The petitioner, who is a party in person, comes before us with a unique prayer seeking a direction to the respondent No.1 to take appropriate steps towards the printing of photograph of the great National Leader Sri Nethaji Subash Chandra Bose in the Indian currencies to make

WWW.LIVELAW.IN W.P.(MD)No.1837 of 2021

the younger generation to understand and appreciate his humane services rendered in securing the independence of this nation.

2. The petitioner, who appears in person, submitted that the representation made dated 20.01.2021 may be directed to be considered accordingly.

3. Mr.G.Thalaimutharasu, learned counsel appearing for the respondents 1 to 4, submitted that prayer as sought for is not maintainable and it is for the respondents to take a call.

4. We need not say anything on the greatness of Nethaji, apart from the contribution made, which starts from his resignation from the coveted post to the creation of Indian National Army. His contribution towards the Indian Freedom movement is unparallel.

5. Though we are of the view that prayer as sought for cannot be granted, one cannot ignore the great sacrifice made by the great leader and the persons, who served along with him. History of the nation will

WWW.LIVELAW.IN W.P.(MD)No.1837 of 2021

[M.M.S., J.] & [S.A.I., J.] 04.02.2021

have to be told and retold again and again for the posterity to remember. Thus, keeping in view of the judicial constrain, we are not in a position to accede to the request made by the petitioner. However, we would only call upon the respondents 1 to 4, as the case may be, to consider the said request made.

6. The writ petition stands disposed of accordingly. No costs.

Index

Internet RR : Yes/No

Yes

Note: In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.

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- 1. The Principal Secretary to Prime Minister State Union of India Prime Minister's Office, JUDICATUR South Block, Raisina Hill, New Delhi.
- 2. The Home Secretary Union of India, Ministry of Home Affairs, North Block, New Delhi

То

3. The Secretary Union of India, Ministry of Finance, Department of Economic Affairs, Room No.39-B, New Delhi.

- 4. The Secretary Union of India, Ministry of Cultural 502 C Shastri Bhawan New Delhi -11 00 01
- सत्यमेव जय 5. The Governor Reserve Bank of India Central Office Building, Shahid Bhagat Singh Marg, Mumbai.

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W.P.(MD)No.1837 of 2021

M.M.SUNDRESH, J AND S.ANANTHI, J

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Dated: 04.02.2021

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